

WP(C) No. 112 of 2013

17.02.2014

**HON'BLE THE CHIEF JUSTICE,
and HON'BLE MR. JUSTICE S.R. SEN**

This case could not be taken up today due to the long hearing of **WA. No. 31 of 2012.**

List this matter after 3(three) weeks.

**JUDGE
(Honble Mr. Justice S.R. Sen)**

CHIEF JUSTICE

D. Nary

MC (WP(C)No.152/2013
In WP(C) No.118/2013

17.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE S.R. SEN

List after two weeks' along with ***WP(C) No.118/2013***.

JUDGE
(Hon'ble Mr. Justice S.R. Sen)

CHIEF JUSTICE

Lam
17.02.2014

MC (WP(C)No.137/2013
In WP(C) No.94/2013

17.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE S.R. SEN

List after four weeks' along with ***WP(C) No.94/2013.***

JUDGE
(Hon'ble Mr. Justice S.R. Sen)

CHIEF JUSTICE

Lam
17.02.2014

MC (WP(C)No.151/2013
In WP(C) No.117/2013

17.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE S.R. SEN

List after two weeks' along with ***WP(C) No.117/2013***.

JUDGE
(Hon'ble Mr. Justice S.R. Sen)

CHIEF JUSTICE

Lam
17.02.2014

WA No.8/2011

17.02.2014

**HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE S.R. SEN**

Adjourned at the request of learned counsel for the appellants.
List it on *19.02.2014* for hearing.

**JUDGE
(Hon'ble Mr. Justice S.R. Sen)**

CHIEF JUSTICE

Lam
17.02.2014

**WA No.34/2010
In WP(C)No.108/2006**

17.02.2014

**HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE S.R. SEN**

Adjourned at the request of Mr. VK Jindal, Senior Advocate,
present for the respondents.

List it on *03.03.2014* for hearing.

**JUDGE
(Hon'ble Mr. Justice S.R. Sen)**

CHIEF JUSTICE

**Lam
17.02.2014**

WA No.43/2011
In WP(C)No.84/2003

17.02.2014

**HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE S.R. SEN**

Adjourned at the request of Ms. H Kristazi, Advocate holding the
brief for Mr. K Paul, counsel for the petitioners.

List it on *05.03.2014* for hearing.

JUDGE
(Hon'ble Mr. Justice S.R. Sen)

CHIEF JUSTICE

Lam
17.02.2014

WP(C) No.16/2014

17.02.2014

**HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE S.R. SEN**

Shri. D Senapati, Advocate, present for the petitioner.

Mrs. T Yangi, Advocate present for the respondents.

Learned counsel for the respondents prays for and is allowed four weeks' time to file counter affidavit.

List after four weeks' showing the name of Mrs. T Yangi as counsel for the respondents.

**JUDGE
(Hon'ble Mr. Justice S.R. Sen)**

CHIEF JUSTICE

LAM
17.02.2014

WP(C) No.17/2014

17.02.2014

**HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE S.R. SEN**

Shri. D Senapati, Advocate, present for the petitioner.

Mrs. T Yangi, Advocate present for the respondents.

Learned counsel for the respondents prays for and is allowed four weeks' time to file counter affidavit.

List after four weeks' showing the name of Mrs. T Yangi as counsel for the respondents.

**JUDGE
(Hon'ble Mr. Justice S.R. Sen)**

CHIEF JUSTICE

LAM
17.02.2014

WP(C) No.18/2014

17.02.2014

**HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE S.R. SEN**

Shri. D Senapati, Advocate, present for the petitioner.

Mrs. T Yangi, Advocate present for the respondents.

Learned counsel for the respondents prays for and is allowed four weeks' time to file counter affidavit.

List after four weeks' showing the name of Mrs. T Yangi as counsel for the respondents.

**JUDGE
(Hon'ble Mr. Justice S.R. Sen)**

CHIEF JUSTICE

LAM
17.02.2014

WP(C) No.19/2014

17.02.2014

**HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE S.R. SEN**

Shri. D Senapati, Advocate, present for the petitioner.

Mrs. T Yangi, Advocate present for the respondents.

Learned counsel for the respondents prays for and is allowed four weeks' time to file counter affidavit.

List after four weeks' showing the name of Mrs. T Yangi as counsel for the respondents.

**JUDGE
(Hon'ble Mr. Justice S.R. Sen)**

CHIEF JUSTICE

LAM
17.02.2014

WP(C) No.20/2014

17.02.2014

**HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE S.R. SEN**

Shri. D Senapati, Advocate, present for the petitioner.

Mrs. T Yangi, Advocate present for the respondents.

Learned counsel for the respondents prays for and is allowed four weeks' time to file counter affidavit.

List after four weeks' showing the name of Mrs. T Yangi as counsel for the respondents.

**JUDGE
(Hon'ble Mr. Justice S.R. Sen)**

CHIEF JUSTICE

LAM
17.02.2014

WP(C) No.94/2013

17.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE S.R. SEN

Adjourned at the request of the learned counsel for the petitioner.
List after four weeks' for hearing.

JUDGE
(Hon'ble Mr. Justice S.R. Sen)

CHIEF JUSTICE

Lam
17.02.2014

WP(C) No.117/2013

17.02.2014

**HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE S.R. SEN**

Shri. VK Jindal, Senior Advocate assisted by Mr. S Dey, Advocate,
present for the petitioner.

Mrs. T Yangi, Advocate present for the respondents.

Learned counsel for the respondents prays for and is allowed
further two weeks' time to file counter affidavit.

List after two weeks.

**JUDGE
(Hon'ble Mr. Justice S.R. Sen)**

CHIEF JUSTICE

LAM
17.02.2014

WP(C) No.118/2013

17.02.2014

**HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE S.R. SEN**

Shri. VK Jindal, Senior Advocate assisted by Mr. S Dey, Advocate,
present for the petitioner.

Mrs. T Yangi, Advocate present for the respondents.

Learned counsel for the respondents prays for and is allowed
further two weeks' time to file counter affidavit.

List after two weeks.

**JUDGE
(Hon'ble Mr. Justice S.R. Sen)**

CHIEF JUSTICE

**LAM
17.02.2014**

WP(C)No.356/2012

17.02.2014

**HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE S.R. SEN**

Adjourned at the request of Ms. H Kristazi, Advocate holding the
brief for Mr. K Paul, counsel for the petitioners.

List it on *26.02.2014* for hearing.

**JUDGE
(Hon'ble Mr. Justice S.R. Sen)**

CHIEF JUSTICE

Lam
17.02.2014